

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 06/16 of NC-VI dated 23.07.2015

Meeting No. 06/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 23.07.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	281 Case No.:13/2/85-ALC3/2014	Party Name:APEX INTERNATIONAL,	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00017/AM15/	RLA File :13/24/040/00058/AM14/	Lic.No/Date:1310046476 21.03.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food) despite 6 th reminder. The Committee decided to remind DC, MSME through D.O. reminder from the level of Chairman. The case is deferred for 20.08.,2015				



2	282 Case No.:11/10/85-ALC3/2014	Party Name:PARAYIL EXPORTS	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00089/AM15/	RLA File :10/24/040/00038/AM15/	Lic.No/Date:1010058701 06.08.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food) despite 4 th reminder issued. The Committee decided to remind DC, MSME through D.O. reminder from the level of Chairman, The case is deferred for 20.08.2015				



11/11
योगेंद्र सिंह YOGINDER SINGH
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Udyog Bhawan, New Delhi

3	283 Case No.:1/1/85-ALC3/2014	Party Name:SRI JAYAMURUGAN GRANITE EXPORTS	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00176/AM14/	RLA File :04/24/040/00235/AM14/	Lic.No/Date:0410155405 20.02.2014	Deferred
	The Committee noted that DIPP has call for certain information from the firm vide their letter No. 07/327/2014/TSW dt. 21.01.2015 under intimation of this office. The firm has been reminded to furnish the requisite information vide this office e-mail dated 01.05.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 20.08.2015.			

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4	284 Case No.:9/12/85-ALC3/2014	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00098/AM15/	RLA File :05/23/040/00226/AM15/	Lic.No/Date:0510390898 01.09.2014	Deferred
	The Committee noted that the comments are awaited from Directorate of Sugar despite 3 rd reminder issued. The Committee decided to remind Directorate of Sugar through D.O. reminder from the level of Chairman. The case is deferred for 20.08.2015.			

Rup

5	285 Case No.:11/12/85-ALC3/2014	Party Name: GADRE MARINE EXPORT PVT LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00100/AM15/	RLA File :03/94/040/00334/AM15/	Lic.No/Date:0310787165 22.07.2014	Deferred
	The Committee noted that there are additional import item in this case viz-a-viz the cases in which export item was Imitation Frozen Crab product. The Committee decided to ask the firm to clarify the use of additional item and justification for quantity of import item applied for. The case is deferred for 20.08.2015.			

Rup

6	286 Case No.:3/26/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00164/AM14/	RLA File :03/95/040/00807/AM14/	Lic.No/Date:0310771062 19.02.2014	Rejected
	The Committee noted that the considerable time has elapsed since the information was sought from the applicant and also since 01.04.2015 when the firm requested for more time to submit the information called for. The Committee decided to reject the case.			

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Rup

7	287 Case No.:4/24/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00150/AM14/	RLA File :03/95/040/00776/AM14/	Lic.No/Date:0310765255 09.01.2014	Rejected
The Committee noted that the considerable time has elapsed since the information was sought from the applicant and also since 01.04.2015 when the firm requested for more time to submit the information called for. The Committee decided to reject the case.				

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8	288 Case No.:20/7/85-ALC3/2014	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00056/AM15/	RLA File :03/95/040/01046/AM14/	Lic.No/Date:0310779003 22.04.2014	Rejected
The Committee noted that the considerable time has elapsed since the information was sought from the applicant and also since 01.04.2015 when the firm requested for more time to submit the information called for. The Committee decided to reject the case.				

Rup

9	289	Party Name:GLAXOSMITHKLINE (GSK) CONSUMER HEALTHCARE LTD.	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status: Deferred
	HQ File :01/85/171/128/AM14	Fixation of SION for export product "Malt Milk Food".		
	The representative of MFPI present in the meeting stated that he would re-look into the comments of MFPI. The case may be placed on receipt of revised comments from MFPI.			

Rup

10	290 Case No.:3/1/85-ALC3/2015	Party Name:PURE TROPIC,	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00002/AM16/	RLA File :32/24/040/00027/AM15/	Lic.No/Date:3210077469 05.03.2015	Approved
The Committee noted that import items appear to be packing materials. The same will be governed by the general policy norms for packing materials. RA may take necessary action in the matter				

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Rup

291 Case No.:8/1/85-ALC3/2015	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
HQ File :01/85/050/00007/AM16/	RLA File :03/95/040/00640/AM15/	Lic.No/Date:0310793782 11.02.2015	Approved

11 The Committee noted the comments furnished by MFPI vide their letter No. 43/DGFT/2012 dated 22.07.2015. The Committee decided to ratify the norms as per MFPI's comments. Also decided to suffix the term 'of same lycopene content as imported' to export item as under:-

Export Item	Qty	Import Item	Qty.
Red Masala Paste containing 91.02MT of Tomato Paste of same lycopene content as imported	260.00MT	Tomato Paste	91.02MT

RA may take consequential action as per policy/procedure.

Rup

292 Case No.:12/15/85-ALC3/2014	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
HQ File :01/85/050/00117/AM15/	RLA File :03/95/040/00435/AM15/	Lic.No/Date:0310788498 28.08.2014	Deferred

12 The Committee noted that a clarification was called for from RA, Mumbai vide this office letter dated 23.03.2015 followed by reminder dated 22.05.2015 which is awaited. The Committee decided to remind them through D.O. to concerned JDG of RA . The case is deferred for 20.08.2015.

Rup

293	Party Name:TKT-IP ENTERPRISES INDIA (P) LTD	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status: Deferred
HQ File :01/85/171/005/AM16		RLA File :05/24/40/051/AM16	

13 Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Mixed Masala for Tea/Milk against import of Cardamom, Black Pepper ungraded, Ginger(Dry and Cassia).

The Committee noted that the issue raised by MFPI does not hold good under the present EDI system and electronically filing of application. Written comments in the matter as to the ad-hoc norms may be provided by MFPI. The case is deferred for 20.08.2015.

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294	Party Name:TKT-IP ENTERPRISES INDIA (P) LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status: Deferred
HQ File :01/85/171/019/AM16		RLA File :05/24/40/052/AM16	
14	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Cardamom Powder against import of Cardamom.		
The Committee noted that the issue raised by MFPI does not hold good under the present EDI system and electronically filing of application. Written comments in the matter as to the ad-hoc norms may be provided by MFPI. The case is deferred for 20.08.2015.			

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	295	Party Name:CHIPITA INDIA PVT. LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/50/025/AM15		RLA File :03/94/040/1035/AM14	
15			Lic.No/Date:0310775540 24.03.2014	Deferred
	The Committee noted that one of the import items is Vegetable Oil which is not permitted under para 4.7 of HBP, Vol.I, 2009-14(corresponding para 4.11 of FTP, 2015-20). This may be conveyed to the firm with a copy to RA seeking clarification as to how Advance Authorisation was issued for this item. The case is deferred for 20.08.2015			

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	296	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	Case No.:7/12/85-ALC3/2014			
16	HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.08.2015			

Rmp

	297	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	Case No.:2/10/85-ALC3/2014			
17	HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.08.2015			

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DR. GURMOHINDER SINGH
ज्य. महानिदेशक विदेश व्यापार
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Rmp

298 Case No.:27/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
HQ File :01/85/050/00063/AM15/	RLA File :56/24/040/00012/AM15/	Lic.No/Date:5610004284 06.06.2014	Approved

18 The Committee noted the comments furnished by MFPI vide their letter No. 17/DGFT/2011 (Vol.II) dated 08.07.2015. The Committee decided to ratify the norms as per MFPI's comments as under. It was also decided that protein content of both import and export items will be same i.e. 85-90% .

Export Item	Qty	Import Item	Qty.
Jem Soya Textured Protein Concentrate (Protein content 85-90%).	1.00MT	Soya Protein Concentrate (Protein content 85-90%) Packing material	1.02MT As per policy governing packing material.

RA may take consequential action as per policy/procedure.

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299 Case No.:7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred

19 The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 20.08.2015.

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300 Case No.:10/22/85-ALC3/2014	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
HQ File :01/85/050/00170/AM15/	RLA File :08/24/040/00355/AM15/	Lic.No/Date:0810134171 30.12.2014	Approved

20 The Committee noted the comments furnished by MSME(Food) vide their U.O. No. 17(4)(1)/2015-Food dated 10.07.2015. On the basis of said comments, , the Committee decided to ratify the norms as under:--

S.No.	Export Item	Qty	Import Item	Qty.
1	Frozen Spring Roll 15gm each	5307.00Kg	Spring Roll	4954.00Kg
2	Frozen Cocktail Samosa 15gms each	5568.00Kg	Pastry	
3	Frozen Vegetable Samosa 40gms each	1469.00Kg	"Spring Home" Brand	
4	Frozen Vegetable Samosa 20gms each	991.00Kg		
5	Frozen Mutter Paneer Samosa 20gms each	991.00Kg		

RA may take consequential action as per policy/procedure.

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301	Party Name:S N J BREWERIES PVT. LTD	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
HQ File :01/85/50/149/AM14	RLA File :04/24/40/233/AM14	Lic.No/Date:0410154788 31.01.2014	Approved

21

The Committee noted the comments furnished by MFPI vide their U.O. No. 4(2)/2014-DGFT dated 20.07.2015. On the basis of said comments, , the Committee decided to ratify the norms asunder:-

Export Item	Qty	S.No.	Import Item	Qty.
Beer made from Malt (in cans 330ML, 500ML, 1000ML & in Bottles 330ML, 650ML) (Alcoholic strength 6%)	9953496.00Ltr.	1	2 Row Barley Malt	1393.48MT
		2	Hop Pellets Type 45	1.99MT

RA may take consequential action as per policy/procedure.

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22	302 Case No.:12/22/85-ALC3/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00172/AM15/	RLA File :02/24/040/00160/AM15/	Lic.No/Date:0210205413 02.01.2015	Approved
The Committee noted that SION exists for this export product at Sl. No. H-175. The Committee decided to ratify the norms as per SION H-175. RA may take consequential action as per policy/procedure.				

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23	303 Case No.:12/22/85-ALC3/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/039/AM15	RLA File :02/24/040/028/AM15	Lic.No/Date:0210203394 21.05.2014	Approved
The Committee noted that SION exists for this export product at Sl. No. H-175. The Committee decided to ratify the norms as per SION H-175. RA may take consequential action as per policy/procedure.				

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24	304 Case No.:9/3/85-ALC3/2015	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00023/AM16/	RLA File :02/24/040/00207/AM15/	Lic.No/Date:0210205647 17.03.2015	Approved
The Committee noted that SION exists for this export product at Sl. No. H-175. The Committee decided to ratify the norms as per SION H-175. RA may take consequential action as per policy/procedure.				

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25	305	Party Name:GADRE MARINE EXPORT PVT. LTD	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:
	HQ File :01/85/50/114/AM12/DES.VI 01/85/50/139/AM13/DES.VI	RLA File :03/94/40/478/AM12 : 03/94/40/434/AM13	Adv. Auth. No. & Date 0310651884 dt. 06.09.2011 0310709877 dt. 21.09.2012	Decided

It was noted that the Committee vide its earlier decision in the M. No. 40 dated 21.03.2013, had admitted the import items recommended by MSME(Food) vide their U.O. No. 17/4/3/2012-Food dated 31.07.2012, except three import item namely (1) Crab Extract (2) Crab Meat Extract & (3) Frozen Cooked Crab Meat. The said three items were disallowed on the ground that these are natural crab products and are not necessary for the export product which is imitation product. Now, the Committee noted that the applicant vide their submission dt. 01.07.2015 has furnished a certificate issued by Central Excise & Service Tax, Ratnagiri which, inter alia, certifies the following:-

The good frozen cooked crab meat, crab meat extract, crab extract, modified tapioca starch K-1, carrageenan aquagel imported under the Advance Authorisation No. 0310651884 dt. 06.09.2011 & 0310709877 dt. 21.09.2012 by M/s. Gadre Marine Export Pvt. Ltd were consumed in the manufacture of finished goods frozen imitation crab stick, crab chunk/flakes, crab bite which were exported from their factory.

In view of the actual consumption/use of the said items in the export product, certified by jurisdictional Central Excise Authority, it was decided to allow the import items on net content basis which were not earlier granted/allowed by Norms Committee. Thus, in addition to the import items already permitted as per MSME(Food)'s comments vide M.No.40 dated 21.03.2013, the following import items are allowed on net content basis for export of 1000MT export product.

Sl. No.	Import Item	Qty. allowed (in MT)
1	Crab Extract	8.02
2	Crab Meat Extract	12.27
3	Frozen Cooked Crab Meat	35.87

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26	306 Case No.:1/6/85-ALC3/2015	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00070/AM16/	RLA File :09/24/040/00174/AM16/	Lic.No/Date:0910062318 08.07.2015	Deferred
The Committee noted that the hard copy of the application has not been received from RA. The Committee decided to call for hard copy of the application from concerned RA. The case is deferred for 20.08.2015				

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27	307 Case No.:2/6/85-ALC3/2015	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00071/AM16/	RLA File :03/94/040/00135/AM16/	Lic.No/Date:0310796423 04.06.2015	Deferred
The Committee noted that NC has considered an exact similar case of this firm for same export/import item and sought a clarification from Deptt. of Pharmaceuticals which is awaited(and that will be applicable in this case also). The case is deferred for 20.08.2015.				

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308 Case No.:9/6/85-ALC3/2015	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:6/85-ALC3/2015 23.07.2015	Status:	
HQ File :01/85/050/00078/AM16/	RLA File :08/24/040/00048/AM16/	Lic.No/Date:0810135378 27.05.2015	Approved	
The Committee noted the comments furnished by MSME(Food) vide their U.O. No. 17(4)(1)/2015-Food dated 10.07.2015 in an another similar case of this for same export/import item. . On the basis of that comments, the Committee decided to ratify the norms as under:-				
S.No.	Export Item	Qty	Import Item	Qty.
1	Frozen Spring Roll 15gm each	5307.00Kg	Spring Roll Pastry "Spring Home" Brand	4954.00Kg
2	Frozen Cocktail Samosa 15gms each	5568.00Kg		
3	Frozen Vegetable Samosa 40gms each	1469.00Kg		
4	Frozen Vegetable Samosa 20gms each	991.00Kg		
5	Frozen Mutter Paneer Samosa 20gms each	991.00Kg		
RA may take consequential action as per policy/procedure.				

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	309 Case No.:14/4/85-ALC3/2015	Party Name:ANANDA ENTERPRISES (INDIA) PVT LTD	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
29	HQ File :01/85/050/00044/AM16/	RLA File :26/24/040/00019/AM15/	Lic.No/Date:2610012708 03.02.2015	Approved
The Committee noted that import items are packing materials. The same will be governed by the general policy norms for packing materials. RA may take necessary action in the matter				

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	310 Case No.:8/6/85-ALC3/2015	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
30	HQ File :01/85/050/00077/AM16/	RLA File :03/95/040/00060/AM16/	Lic.No/Date:0310795969 18.05.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.08.2015.				

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	311 Case No.:6/6/85-ALC3/2015	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
31	HQ File :01/85/050/00075/AM16/	RLA File :03/94/040/00087/AM16/	Lic.No/Date:0310796173 25.05.2015	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 20.08.2015.				

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	312 Case No.:7/6/85-ALC3/2015	Party Name:MAHARASHTRA PENCIL FACTORY	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
32	HQ File :01/85/050/00076/AM16/	RLA File :03/95/040/00126/AM16/	Lic.No/Date:0310796314 29.05.2015	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 20.08.2015.				

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योगेश सिंह/YOGINDER SINGH
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

33	313 Case No.:3/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00072/AM16/	RLA File :03/95/040/00139/AM16/	Lic.No/Date:0310796448 04.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.08.2015.				

Rmp

34	314 Case No.:4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.08.2015.				

Rmp

35	315 Case No.:5/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00074/AM16/	RLA File :03/95/040/00137/AM16/	Lic.No/Date:0310796447 04.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.08.2015.				

Rmp

36	316 Case No.:2/23/85-ALC3/2014	Party Name:SUPARSHVA SWABS (I)	Meet No/Date:6/85- ALC3/2015 23.07.2015	Status:
	HQ File :01/85/050/00188/AM15/	RLA File :05/24/040/00496/AM15/	Lic.No/Date:0510393029 29.01.2015	Approved
The Committee decided to ratify the norms on repeat basis as already ad-hoc input output norms fixed in its M.No.15 dated 27.11.2014 vide Case No. 608 of this firm. RA may take consequential action as per policy/procedure.				

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Uts

Rmp

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योगेश सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
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